

IN THE HIGH COURT OF JUDICATURE AT PATNA

TENDER NOTICE -5/2014-15(Purchase Cell)

Quotation are invited from bonafide and reputed firms / Suppliers, authorised dealers having local shops for supply of **curtains with accessory for use in the Court Room No.-1** as also financial capacity to execute the orders for supply of the articles on purchase:-

The tender must reach this Court within day from the date of publication. This advertisement can also be downloaded from the website of Patna High Court: - <http://patnahighcourt.bih.nic.in>

Terms and Conditions:-

- (I) The articles should be in good condition .
- (II) The rate quoted in tender should be inclusive of all taxes.
- (III) No advance payment shall be made.
- (IV) The firms shall submit their bill in triplicate at the time of supply of articles.
- (V) The Court reserve the right to accept or reject any or all quotations.
- (VI) Payment will be made through Bank Draft, not in Cash, after delivery and inspection of the goods. In case any defect is found in any of the material, the concerned firm shall replace it immediately free of cost.
- (VII) The successful bidder shall supply the articles for a minimum period of six month on the approved rate .
- (VIII) The quantity of the articles may be increased or decreased as per the requirement.
- (IX) For detail information, please visit Court's Website:- <http://patnahighcourt.bih.nic.in>.


Registrar (Estt.)

Patna High Court.

IN THE HIGH COURT OF JUDICATURE AT PATNA

TENDER NOTICE -6/2014-15(Purchase Cell)

Quotation are invited from bonafide and reputed firms / Suppliers, authorised dealers having local shops for supply of **9 (Nine) pcs. of 3 Seater Steel make black colour chairs** as also financial capacity to execute the orders for supply of the articles on purchase:-

The tender must reach this Court within day from the date of publication. This advertisement can also be downloaded from the website of Patna High Court: - <http://patnahighcourt.bih.nic.in>.

Terms and Conditions:-

- (I) The articles should be in good condition .
- (II) The rate quoted in tender should be inclusive of all taxes.
- (III) No advance payment shall be made.
- (IV) The firms shall submit their bill in triplicate at the time of supply of articles.
- (V) The Court reserve the right to accept or reject any or all quotations.
- (VI) Payment will be made through Bank Draft, not in Cash, after delivery and inspection of the goods. In case any defect is found in any of the material, the concerned firm shall replace it immediately free of cost.
- (VII) The successful bidder shall supply the articles for a minimum period of six month on the approved rate .
- (VIII) The quantity of the articles may be increased or decreased as per the requirement.
- (IX) For detail information, please visit Court's Website:- <http://patnahighcourt.bih.nic.in>.

11/8/15
11.2.15
Registrar (Estt.)

Patna High Court.

IN THE HIGH COURT OF JUDICATURE AT PATNA

TENDER NOTICE -7/2014-15(Purchase Cell)

Quotation are invited from bonafide and reputed firms / Suppliers, authorised dealers having local shops for **supply of 30 (Thirty) pcs. of Chairs** for the used of the Advocates' in the Court room no. 1 as also financial capacity to execute the orders for supply of the articles on purchase:-

The tender must reach this Court within day from the date of publication. This advertisement can also be downloaded from the website of Patna High Court: - <http://patnahighcourt.bih.nic.in>

Terms and Conditions:-

- (I) The articles should be in good condition .
- (II) The rate quoted in tender should be inclusive of all taxes.
- (III) No advance payment shall be made.
- (IV) The firms shall submit their bill in triplicate at the time of supply of articles.
- (V) The Court reserve the right to accept or reject any or all quotations.
- (VI) Payment will be made through Bank Draft, not in Cash, after delivery and inspection of the goods. In case any defect is found in any of the material, the concerned firm shall replace it immediately free of cost.
- (VII) The successful bidder shall supply the articles for a minimum period of six month on the approved rate .
- (VIII) The quantity of the articles may be increased or decreased as per the requirement.
- (IX) For detail information, please visit Court's Website:- <http://patnahighcourt.bih.nic.in>.


Registrar (Estt.)

Patna High Court.